

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Civil Contempt Application No. Q4 of 1997

In

Original Application No. 1899 of 1994

Allahabad this the 23rd day of March 1998

Hon'ble Mr. D.S. Baweja, Member (A)
Hon'ble Mr. J.P. Sharma, Member (J)

Sobha Ram S/o Shri Hira Lal, R/o Katra Fatehmehmood
Khan, Etawah.

Applicant

By Advocate Sri K.S. Saxena

Versus

1. Shri Sanjeev Rai, Divisional Suptg. Engineer
(Coordination), Northern Railway, D.R.M. Office,
Allahabad.
2. Shri Rajeev Khankar, Asstt. Engineer, (I/c PQRS),
Northern Railway, Etawah.

Respondents/Opp. Parties

By Advocate Sri A.K. Gaur.

ORDER (Oral)

By Hon'ble Mr. D.S. Baweja, Member (A)

This contempt application has been filed
alleging non-compliance of the order dated 07.6.96
in O.A. 1899/94.

2. The notices were issued to the respondents who have filed the counter-affidavit. The applicant has, however, not filed any rejoinder-affidavit. Heard Sri K.S. Saxena, learned counsel for the applicant and Sri A.K. Gaur, learned counsel for the respondents.

3. The respondents in the counter-affidavit have submitted that all the reliefs as allowed in the order dated 07.6.96, have been given to the applicant and the order has been complied with. Though the applicant has not filed any rejoinder-affidavit, counsel for the applicant makes a statement at bar confirming the submission of the respondents. In view of this, we are of the opinion that there is no case for contempt of court. The contempt application is, therefore, dismissed and the notices issued, are discharged.

J. Thru.

Member (J)

S. B. (A)
Member (A)

/M.M./